

CENTRAL ELECTRICITY REGULATORY COMMISSION

4th Floor, Chanderlok Building ,36, Janpath, New Delhi- 110001

Ph: 23753942 Fax-23753923

Petition No. 34/TT/2015

Date: 8.2.2016

To

The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject:- Truing up transmission tariff for 2009-14 tariff block and determination of tariff for 2014-19 period of Transmission system in Western Region (POWERGRID portion) under Western Region Strengthening Scheme-II.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 15.2.2016:-

- a. CEA inspection certificates for energization for assets covered in set C.
- b. Details of the appeal filed in APTEL for Combined Asset (I&II).
- c. Apportioned approved cost of all the assets in set B.
- d. The details depicting the un-discharged liabilities, if any, to be recovered in future respect of the assets covered in the instant petition.
- e. An undertaking/certificate depicting the actual equity infused in the project is not less than 30% during the tariff period 2009-14 and 2014-19.
- f. Details of FERV gain calculations claimed- asset wise and loan wise.
- g. The basis of which the assets have been pooled/split as Sets and whose approval it has been done.

Yours faithfully,

Sd/-
(V. Sreenivas)
Deputy Chief (Legal)